

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 44/10 HELD ON 02.02.2010.

The Meeting No. 44/10 of Norms Committee-II was held on 02.02.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Sh. A.K. Aggarwal, Jt. IA	C&PC
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Narendra Vashista	DGFT

Case No.:1666/26/81-ALC2/2007	Party Name:SIETZ TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status: Deferred and Re-indexed
HQ File :01/81/050/00788/AM07/	RLA File :05/24/040/00843/AM07/	Lic.No/Date:0510197640 10.01.2007	Defer Date:30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the representative of DC(MSME) was not present in the meeting, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

2	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

3	Case No.:45/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status: Withdrawn
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM09/	Lic.No/Date:0710056594 26.03.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been rejected by NC in its meeting dated 22.12.2009. Hence decided to withdraw the case.			

4	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status: Withdrawn
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been considered by NC-II in its meeting dated 19.01.2010 and is re-listed on 16.03.2010. Hence decided to withdraw the case.			

5	Case No.:4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Closed
	HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Based on DHI letter and due to non-receipt application from RA, it is decided to close the case on the part of NC.			

6	Case No.:69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC debated the recommendations of DOT. The list of items mentioned in DOT's letter was examined vis-à-vis the list of items allowed in advance authorisation. NC noted that the list attached to authorisation is sketchy and a detailed item list is seen in the application. Hence, NC was not able to ratify the norms. However copy of DOT recommendation may be forwarded to RA for information.			
7	Case No.:44/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status: Withdrawn
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been rejected by NC in its meeting dated 22.12.2009. Hence decided to withdraw the case.			
8	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 13.10.2009. Hence decided to withdraw the case.			
9	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the exporter has not forwarded the data sought by MIT, it was decided by NC to reject the case. R/A may take suitable consequential action accordingly.			
10	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the exporter has not forwarded the data sought by MIT, it was decided by NC to reject the case. R/A may take suitable consequential action accordingly.			
11	Case No.:18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/211/2005-PC.II dated 05.01.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			
12	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD., FARIDABAD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.

13	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been rejected by NC in its meeting dated 22.12.2009. Hence decided to withdraw the case.			

14	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected.
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the firm has failed to give required details as per DHI letter, the NC decided to reject the case. R/A may take suitable consequential action accordingly.			

15	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2009	Status:Withdrawn
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			

16	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 08.12.2009. Hence decided to withdraw the case.			

17	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			

18	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/211/2005-PC.II dated 05.01.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

19	Case No.:20/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
20	Case No.:34/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00216/AM10/	RLA File :04/24/040/00231/AM09/	Lic.No/Date:0410101299 30.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 08.12.2009. Hence decided to withdraw the case.			
21	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			
22	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			
23	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			
24	Case No.:4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/211/2005-PC.II dated 05.01.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			
25	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			
26	Case No.:7/27/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved

HQ File :01/81/050/00189/AM10/	RLA File :03/95/040/00512/AM09/	Lic.No/Date:0310505799 05.02.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 08.12.2009. Hence decided to withdraw the case.			

27	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Based on DHI's letter, NC observed that the application is made under SION. Hence decided to withdraw the case.			

28	Case No.:41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(79)/2009/TSW(B)/10 dated 07.01.2010 as below:-			
	i) Total net weight of export product No. 1 may be indicated as 9.36 MT. ii) Total net weight of export product No. 2 may be indicated as 40.676 MT. iii) Total net weight of export product No. 3 may be indicated as 196 MT. iv) Total net weight of import item No.1 may be revised as 7224 kg.(2 Nos.) including 16.42% wastage without taking any recovery from wastage. v) Import item No.2 may be allowed as applied by the firm including 11% wastage. vi) Quantity of import item No.3 may be reduced to 136 MT including 12.7% wastage adjusting 1/3 rd recovery from wastage. vii) Quantity of import item No.4 may be reduced to 1500 kg. and the value of import item No. 4 & 5 together will be limited to 3% of FOB value of export product No. 3.			
	R/A may take suitable consequential action accordingly.			

29	Case No.:7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(17)/2009/TSW(B)/468 dated 03.12.2009 as below:-			
	1. Total net weight of export product No. 1 may be indicated as 45,640 kg in addition to quantity in numbers. 2. Import item No. 1-10 and 13 may be allowed as per GN4. 3. Import item No. 11-12 may be allowed as applied by the firm as the value of these items is within 0.5% of FOB value. 4. Import item No. 14 may be allowed as applied by the firm.			
	R/A may take suitable consequential action accordingly.			

30	Case No.:32/27/81-ALC2/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00214/AM10/	RLA File :04/24/040/00256/AM09/	Lic.No/Date:0410102503 25.02.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(96)/2009/TSW(B)/9 dated 07.01.2010 as per GN4.

R/A may take suitable consequential action accordingly.

31	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 30.03.2009.			

32	Case No.:9/5/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00017/AM10/	RLA File :05/24/040/00525/AM09/	Lic.No/Date:0510237295 27.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

33	Case No.:26/27/81-ALC2/2009	Party Name:ASEEM TECHNOLOGIES (P) LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00208/AM10/	RLA File :11/24/040/00078/AM09/	Lic.No/Date:1110019769 04.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 08.12.2009. Hence decided to withdraw the case.			

34	Case No.:49/27/81-ALC2/2009	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM10/	RLA File :22/24/040/00075/AM09/	Lic.No/Date:2210008740 17.03.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 30.03.2010.			

35	Case No.:37/27/81-ALC2/2009	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00219/AM10/	RLA File :08/24/040/00254/AM09/	Lic.No/Date:0810079181 03.04.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			

36	Case No.:1/5/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00009/AM10/	RLA File :03/94/040/00016/AM10/	Lic.No/Date:0310515819 16.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/92/2008-PC.II dated 30.12.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

37	Case No.:9/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM10/	RLA File :03/95/040/00009/AM10/	Lic.No/Date:0310515887 16.04.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC noted that MIT has sought certain information from the firm vide letter dated 30.10.2009. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

38	Case No.:33/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM10/	RLA File :03/95/040/00944/AM09/	Lic.No/Date:0310516404 21.04.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

39	Case No.:7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the firm has failed to give required details as per DHI letter, the NC decided to reject the case. R/A may take suitable consequential action accordingly.			

40	Case No.:21/27/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00203/AM10/	RLA File :11/24/040/00002/AM10/	Lic.No/Date:1110020144 01.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per revised written comments of DOT vide their I.D. No. 15-25/2008-IP dated 19.11.2009 as follows:- 1. The quantity of item of import No.1 may be reduced to 32878.41 Kg inclusive of 1% wastage. 2. The quantity of item of import No.2 may be reduced to 14794.18 Kg inclusive of 2% wastage. 3. The quantity of item of import No.3 may be reduced to 1909.29 Kg inclusive of 1.5% wastage. R/A may take suitable consequential action accordingly.			

41	Case No.:8/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM10/	RLA File :03/95/040/00004/AM10/	Lic.No/Date:0310518039 01.05.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010: - 1. Information in respect of Sl.No. 4, 5, 6, 9 &11 of Standard Deficiency Format. 2. Separate quantities of Aluminium Sheets/Plates and Aluminium Rods/Square Bars for import item at Sl. No. 1. 3. Separate quantities of Stainless Steel Sheets/Plates and Stainless Steel Rods for import item at Sl. No. 2.			

42	Case No.:6/7/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00026/AM10/	RLA File :07/24/040/00039/AM10/	Lic.No/Date:0710064492 04.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been rejected by NC in its meeting dated 22.12.2009. Hence decided to withdraw the case.			

43	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from DC(MSME) & MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			

44	Case No.:12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			

45	Case No.:56/27/81-ALC2/2009	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00238/AM10/	RLA File :31/24/040/00021/AM10/	Lic.No/Date:3110038406 13.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/81/2006-PC.II dated 07.01.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

46	Case No.:29/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM10/	RLA File :04/24/040/00026/AM10/	Lic.No/Date:0410104670 18.05.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

47	Case No.:47/27/81-ALC2/2009	Party Name:REINDEER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM10/	RLA File :04/24/040/00028/AM10/	Lic.No/Date:0410104664 18.05.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			

48	Case No.:12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			

49	Case No.:23/27/81-ALC2/2009	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM10/	RLA File :03/94/040/00164/AM10/	Lic.No/Date:0310522291 02.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

50	Case No.:28/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM10/	RLA File :07/24/040/00084/AM10/	Lic.No/Date:0710065141 02.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

51	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			

52	Case No.:36/27/81-ALC2/2009	Party Name:SHIV OM BRASS INDUSTRIES	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Rejected
	HQ File :01/81/050/00218/AM10/	RLA File :24/24/040/00004/AM10/	Lic.No/Date:2410024949 03.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

53	Case No.:6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC noted that MIT has sought certain information from the firm. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

54	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the complete set of application from RA is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			

55	Case No.:18/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM10/	RLA File :07/24/040/00099/AM10/	Lic.No/Date:0710065366 12.06.2009	Defer Date:30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.

56	Case No.:19/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM10/	RLA File :07/24/040/00100/AM10/	Lic.No/Date:0710065365 12.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

57	Case No.:11/13/81-ALC2/2009	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00079/AM10/	RLA File :02/24/040/00046/AM10/	Lic.No/Date:0210127724 15.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per revised written comments of MIT vide their U.O. No. 17(41)/2009-IPHW dated 27.01.2010 as follows:- 1. Item of import No.1-6 may be allowed as applied for. 2. Item of import No. 7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

58	Case No.:12/13/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00080/AM10/	RLA File :03/94/040/00196/AM10/	Lic.No/Date:0310524136 15.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(135)/2009/TSW(B)/486 dated 30.12.2009 as below:- 1. The description of import item no. 16 may be amended as "RUVAC RA 5001 Vacuum Root Pump with accessories" in SKD condition and may be allowed on net to net basis. 2. Import item No.1-8, 11 and 12 may be allowed as per GN4. 3. Import item No. 9, 10, 13, 14 & 15 may be deleted as the firm has not furnished justification for their quantities and wastage etc in their reply. R/A may take suitable consequential action accordingly.			

59	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. DHI informed that copy of application is not received by them and it has been decided that another copy may be forwarded to them. The case stands deferred and to be relisted on 30.03.2010.			

60	Case No.:13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			

61	Case No.:14/13/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM10/	RLA File :03/94/040/00204/AM10/	Lic.No/Date:0310524339 16.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2009.			
62	Case No.:17/13/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00085/AM10/	RLA File :31/24/040/00040/AM10/	Lic.No/Date:3110038911 18.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. . NC observed that this case has already been rejected by NC in its meeting dated 08.12.2010. Hence decided to withdraw the case.			
63	Case No.:16/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM10/	RLA File :07/24/040/00108/AM10/	Lic.No/Date:0710065479 19.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
64	Case No.:17/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM10/	RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
65	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			
66	Case No.:1/35/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM10/	RLA File :34/24/040/00053/AM10/	Lic.No/Date:3410024589 01.07.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
67	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case is re-listed on 16.02.2010. Hence decided to withdraw the case.			
68	Case No.:43/27/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed

	HQ File :01/81/050/00225/AM10/	RLA File :03/94/040/00239/AM10/	Lic.No/Date:0310528341 10.07.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the revised comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			
69	Case No.:44/27/81-ALC2/2009	Party Name:BOSCH LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM10/	RLA File :07/24/040/00159/AM10/	Lic.No/Date:0710065933 14.07.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			
70	Case No.:45/27/81-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00227/AM10/	RLA File :06/24/040/00010/AM10/	Lic.No/Date:0610015897 14.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/169/2004-PC.II dated 21.10.2009 (copy enclosed).			
	R/A may take suitable consequential action accordingly.			
71	Case No.:46/27/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM10/	RLA File :03/95/040/00416/AM09/	Lic.No/Date:0310529890 21.07.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
72	Case No.:59/27/81-ALC2/2009	Party Name:HI - MAK PROCESS CONTROLS	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00241/AM10/	RLA File :34/21/040/00164/AM10/	Lic.No/Date:3410024802 31.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per revised written comments of MIT vide their U.O. No. 17(58)/2009-IPHW dated 18.01.2010 on net to net basis.			
	R/A may take suitable consequential action accordingly.			
73	Case No.:2/21/81-ALC2/2009	Party Name:HI-TECH ELASTOMERS LTD,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM10/	RLA File :08/24/040/00285/AM08/	Lic.No/Date:0810082016 04.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
74	Case No.:42/27/81-ALC2/2009	Party Name:BHAstriK MECHANICAL LABS PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed

	HQ File :01/81/050/00224/AM10/	RLA File :04/24/040/00093/AM10/	Lic.No/Date:0410106791 07.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

75	Case No.:5/21/81-ALC2/2009	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00145/AM10/	RLA File :02/24/040/00090/AM10/	Lic.No/Date:0210130103 07.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 08.12.2009. Hence decided to withdraw the case.			

76	Case No.:10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 30.03.2010.			

77	Case No.:41/27/81-ALC2/2009	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00223/AM10/	RLA File :03/94/040/00415/AM10/	Lic.No/Date:0310533468 12.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC noted that MIT has sought certain information from the firm. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

78	Case No.:12/21/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM10/	RLA File :03/94/040/00412/AM10/	Lic.No/Date:0310533747 13.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the reply received from the firm may be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			

79	Case No.:4/23/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 22.12.2009	Status:Withdrawn
	HQ File :01/81/050/00157/AM10/	RLA File :05/23/040/00023/AM10/	Lic.No/Date:0510248276 25.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

80	Case No.:6/23/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Withdrawn
	HQ File :01/81/050/00159/AM10/	RLA File :31/24/040/00100/AM10/	Lic.No/Date:3110039712 26.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

81	Case No.:10/23/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status: Withdrawn
	HQ File :01/81/050/00163/AM10/	RLA File :05/24/040/00101/AM10/	Lic.No/Date:0510248490 27.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that this case has already been approved by NC in its meeting dated 22.12.2009. Hence decided to withdraw the case.

82	Case No.:1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

83	Case No.:4/27/81-ALC2/2009	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00186/AM10/	RLA File :07/24/040/00228/AM10/	Lic.No/Date:0710067108 18.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/88/2006-PC.II dated 01.02.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

84	Case No.:12/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00194/AM10/	RLA File :02/24/040/00111/AM10/	Lic.No/Date:0210131885 23.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 30.03.2010.			

85	Case No.:13/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00195/AM10/	RLA File :02/24/040/00112/AM10/	Lic.No/Date:0210131899 23.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 30.03.2010.			

86	Case No.:14/27/81-ALC2/2009	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that Ministry of Mines has forwarded their comments and the comments of DC(MSME) are yet to be received. It was decided to remind DC(MSME) for early comments. The case stands deferred and to be relisted on 30.03.2010.			

87	Case No.:5/27/81-ALC2/2009	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00187/AM10/	RLA File :04/24/040/00136/AM10/	Lic.No/Date:0410107978 23.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 30.03.2010.			

88	Case No.:6/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00188/AM10/	RLA File :03/94/040/00525/AM10/	Lic.No/Date:0310539041 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(79)/2009/TSW(B)/11 dated 06.01.2010 as below:- 1. Total net weight of export product may be indicated as 46124 kg in addition to quantity in numbers. 2. Import item No.1 may be allowed as 37680 including 1% wastage. 3. Import item No. 2-12 may be restricted upto 15% of FOB value. R/A may take suitable consequential action accordingly.			
89	Case No.:50/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM10/	RLA File :34/24/040/00092/AM10/	Lic.No/Date:3410025173 24.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			
90	Case No.:61/27/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM10/	RLA File :31/24/040/00112/AM10/	Lic.No/Date:3110040060 24.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			
91	Case No.:62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC noted that MIT has sought certain information from the firm vide letter dated 30.10.2009. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
92	Case No.:63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC noted that MIT has sought certain information from the firm vide letter dated 30.10.2009. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			
93	Case No.:3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 30.03.2010.			
94	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed

	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

95	Case No.:5/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM10/	RLA File :09/24/040/00023/AM10/	Lic.No/Date:0910039894 12.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

96	Case No.:6/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM10/	RLA File :09/24/040/00233/AM10/	Lic.No/Date:0910039905 12.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

97	Case No.:7/35/81-ALC2/2009	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM10/	RLA File :07/24/040/00299/AM10/	Lic.No/Date:0710068228 12.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			

98	Case No.:10/35/81-ALC2/2009	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Closed
	HQ File :01/81/050/00318/AM10/	RLA File :07/24/040/00306/AM10/	Lic.No/Date:0710068275 13.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. Since the copy of the application is not received and it seems that the case may be covered under GN4, NC decided to close the case on its part.			

99	Case No.:11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 30.03.2010.			

100	Case No.:12/35/81-ALC2/2009	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM10/	RLA File :07/24/040/00289/AM10/	Lic.No/Date:0710068282 13.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			

101	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			
102	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			
103	Case No.:9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			
104	Case No.:14/35/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM10/	RLA File :05/23/040/00084/AM10/	Lic.No/Date:0510252731 17.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The application was examined by DHI from technical angle and it was noticed that the import and export items are same and there appears to be no manufacturing activity involved in the matter. May inform RA/authorization holders accordingly. The case stands deferred and to be relisted on 30.03.2010.			
105	Case No.:16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			
106	Case No.:17/35/81-ALC2/2009	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Approved
	HQ File :01/81/050/00325/AM10/	RLA File :07/24/040/00317/AM10/	Lic.No/Date:0710068347 18.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(97)/2008/TSW(B)/42 dated 21.01.2010 as per SION C-274. R/A may take suitable consequential action accordingly.			
107	Case No.:19/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM10/	RLA File :09/24/040/00312/AM10/	Lic.No/Date:0910039958 18.11.2009	Defer Date:30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.

108

109	Case No.:21/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM10/	RLA File :09/24/040/00284/AM10/	Lic.No/Date:0910039960 18.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

110	Case No.:18/35/81-ALC2/2009	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM10/	RLA File :07/24/040/00316/AM10/	Lic.No/Date:0710068385 19.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			

111	Case No.:22/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM10/	RLA File :09/24/040/00319/AM10/	Lic.No/Date:0910039968 19.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

112	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 30.03.2010.			

113	Case No.:27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

114	Case No.:25/35/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM10/	RLA File :07/24/040/00303/AM10/	Lic.No/Date:0710068454 23.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 26.03.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 30.03.2010.			

115	Case No.:26/35/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00334/AM10/	RLA File :07/24/040/00321/AM10/	Lic.No/Date:0710068457 23.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee decided that a copy of the application of the firm may be referred to DIPP for comments. The case stands deferred and to be re-listed on 30.03.2010.			

116	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. It was decided to forward a copy of the applications to Ministry of Mines. The case stands deferred and to be relisted on 30.03.2010.			

117	Case No.:29/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM10/	RLA File :02/24/040/00160/AM10/	Lic.No/Date:0210134301 24.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 23.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

118	Case No.:30/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM10/	RLA File :02/24/040/00161/AM10/	Lic.No/Date:0210134302 24.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.03.2010. The case stands deferred and to be relisted on 30.03.2010.			

119	Case No.:31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010: - 1. Information in respect of Sl.No. 4, 5, 11 of Standard Deficiency Format. 2. Quantity of export product in Nos.			

120	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from M/o Mines & DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.			

121	Case No.:34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 30.03.2010.			

122	Case No.:35/35/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2009 02.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00343/AM10/	RLA File :10/24/040/00092/AM10/	Lic.No/Date:1010036122 26.11.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Committee decided that a copy of the application received from the firm and forwarded to MIT for examination and comments. The case stands deferred and to be relisted on 30.03.2010.			

PART –A -DEFFER

S.No.15

Case No.AR -7	M/s Crompton Greaves Ltd.Mumbai
Meeting No. 44/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 02-02-2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC decided that GDFT may examine on file whether all the details suggested by DG have been furnished and if so, it may be forwarded to DHI with a self contained note. The case stands deferred and to be re-listed on 30.03.2010.

S.No.87

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.44/81	F.No.01/81/162/00400/AM109/DES-II
Dated 02-02-2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F.No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that reference to Policy Division is yet to be made and the same may be made immediately. The case stands deferred and to be re-listed on 30.03.2010.

S.No.88

Case No. AR-46	M/S Goodstar power components Pvt. Ltd.
Meeting No.44/81	F.No.01/81/50/233/AM09/DES-II
Dated 02-02-2010	Advance License No. 0710058253 dt. 01.07.2008
	RLA F.No. 07/24/40/148/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC observed that since only Powder Core is imported, same may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

S.No.89

Case No. AR- 49	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore
Meeting No.44/81	F.No.01/81/50/ 841/AM06/DES-I/DES-II
Dated 02-02-2010	Advance License No. 0710033649 dt. 21.10.2004
	RLA F.No. 07/24/40/443/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(148)/2009/TSW(B)/481 dated 30.12.2009 as below:-

1. Net weight of export product No. 1, 2, 3, 4, 5 & 6 may be indicated as 300 kg, 350 kg, 350 kg, 150 kg, 250 kg and 200 kg respectively in addition to quantity in numbers.
2. Quantity of import item No.1 may be allowed as applied by the firm (1300 kg.) including 5% wastage.
3. Import item No. 2-6 are components and may be allowed on net to net basis as per GN4.

R/A may take suitable consequential action accordingly.

S.No.90

Case No. AR- 50	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore
Meeting No.44/81	F.No.01/81/162/ 770/AM06/DES-I/DES-II
Dated 02-02-2010	Advance License No. 0710041856 dt. 07.12.2005
	RLA F.No. 07/24/40/703/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(148)/2009/TSW(B)/481 dated 30.12.2009 as below:-

1. Net weight of export product No. 1, 2 & 3 may be indicated as 96 kg, 144 kg and 144 kg respectively in addition to quantity in numbers.
2. Quantity of import item No.5 may be allowed 400.5 kg including 5% wastage.
3. Import item No. 1 to 4 are components and may be allowed on net to net basis as per GN4.

R/A may take suitable consequential action accordingly.

S.No.91

Case No.AR -7	M/s Penwalt Ltd.Mumbai
Meeting No. 44/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 02-02-2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F.No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC decided that O/o DGFT may comply with decision of NC meeting dated 08/12/2009. The case stands deferred and to be re-listed on 30.03.2010.

S.No.63

Case No. C-16	M/S Graphite India Ltd.
Meeting No.44/81	F.No.01/81/162/00262/AM10/DES-II
Dated 02-02-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. NC decided that DIPP comments may be forwarded to DEPB committee for further necessary action.

S.No.64

Case No. C-17	M/S Addison & Co.Ltd.Chennai.
Meeting No.44/81	F.No.01/81/162/00372/AM10/DES-II
Dated 02-02-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.

S.NO.65

Case No.C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 44/81	F.No.01/81/162 /0034/AM10/DES-II
Dated: 02-02-2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 44/81 held on 02.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.

S.NO.66

Case No.C -3	M/s Bhukhanvala Tools Pvt.Ltd.Navsari M/s Kalpataru Power Transmission Ltd.Gandhinagar M/s B.C.Instruments,Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 44/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 20-02-2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the request is for fixation of norms for different products by different firm, separate agenda may be prepared for future. TA is also different in each case. Individual details are as under:-

1. M/s Bhukhanvala Tools Pvt.Ltd.Navsari

The Committee decided that a copy of the reply received from the firm may be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 30.03.2010.

2. M/s Kalpataru Power Transmission Ltd. Gandhinagar

The committee observed that the item is already covered under SION S. No. C-220. DC(SEZ) may be informed accordingly.

3. M/s B.C. Instruments, Udyog Nagar

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.
